Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 28th September, 2015 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 13 of 2015

A Bill further to amend the Chennai City Municipal Corporation Act, 1919.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Chennai City Municipal Corporation (Amendment) Act, 2015.

Short title and commencement.

- (2) It shall come into force on such date as the State Government may, by notification, appoint.
- **2.** In section 326-B of the Chennai City Municipal Corporation Act, 1919 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "District Collector", the expression "Commissioner" shall be substituted.

3. In section 326-BB of the principal Act, for the expression "District Collector", in four places where it occurs, the expression "Commissioner" shall be substituted.

Amendment of section 326-BB.

Amendment of section

326-B.

- **4.** In section 326-C of the principal Act, for the expression "District Collector", in three places where it occurs, the expression "Commissioner" shall be substituted.
- Amendment of section 326-C.
- **5.** In section 326-D of the principal Act, for the expression "District Collector", in two places where it occurs, the expression "Commissioner" shall be substituted.

Amendment of section 326-D.

6. In section 326-E of the principal Act, for the expression "District Collector", the expression "Commissioner" shall be substituted.

Amendment of section 326-E.

7. In section 326-F of the principal Act, for the expression "District Collector", in two places where it occurs, the expression "Commissioner" shall be substituted.

Amendment of section 326-F.

8. In section 326-H of the principal Act, in sub-section (1), for the expression "District Collector", the expression "Commissioner" shall be substituted.

Amendment of section 326-H.

9. In section 326-I of the principal Act, for the expression "District Collector", the expression "Commissioner" shall be substituted.

Amendment of section 326-I.

10. In section 326-J of the principal Act, for the expression "District Collector", in five places where it occurs, the expression "Commissioner" shall be substituted.

Amendment of section 326-J.

11. (1) All licences to erect hoardings, digital banners and placards granted by the District Collector under the principal Act, shall be deemed to have been granted by the Commissioner under the principal Act as amended by this Act.

Special provision relating to transfer of pending applications and payment of tax.

- (2) All applications for licence to erect hoardings, digital banners and placards, pending before the District Collector on the date of commencement of this Act, shall stand transferred to the Commissioner.
- (3) The Commissioner shall dispose of the application transferred under sub-section (2), in accordance with the provisions of the principal Act.
- (4) No tax on advertisement on hoardings shall be levied in respect of any period for which such tax has already been paid under the principal Act, before the date of commencement of this Act.

Tamil Nadu Act IV of 1919

STATEMENT OF OBJECTS AND REASONS.

As per the provisions of the Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919), the Collector of Chennai District is empowered to grant licence for erecting hoardings, digital banners and placards in the Chennai City Municipal Corporation area which are coming under the Chennai The territorial area of Chennai City Municipal Corporation was expanded in the year 2011, by merging 42 adjoining local bodies, which are located in Chennai District and the parts of Thiruvallur and Kancheepuram Districts. Now, the District Collectors of Chennai, Kancheepuram and Thiruvallur are exercising the said powers in the Chennai City Municipal Corporation area which comes under their respective District limits. Hence, in order to follow, a unified system of licensing and regulation of the hoardings, digital banners and placards in the Chennai City Municipal Corporation area, the Government have decided to empower the Commissioner, Chennai City Municipal Corporation for effective monitoring and regulation of erection of all hoardings, digital banners and placards and also to ensure a unified system of licensing of the same in the Chennai City Municipal Corporation area. Accordingly, the Government have decided to amend the said Tamil Nadu Act IV of 1919, suitably for the purpose in view.

2. The Bill seeks to give effect to the above decision.

S.P. VELUMANI,

Minister for Municipal Administration, Rural Development, Law, Courts and Prisons.

A.M.P. JAMALUDEEN, Secretary.